

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 31(ND)09
CA. NO.

CORAM:



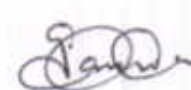
PRESENT: SH. R.VARDHARAJAN
HON'BLE MEMBER (J)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016**

NAME OF THE COMPANY: M/s. J.R Gangwani V/s. M/s. Avon Cranes Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATUR
1	RASHI ADLAKHA	PS	R2	
2	MOHIT D. RAM	ADVOCATE	R3	
3.	Mr. Anil Atri	Sr. Adv	Petitioner	
4	Mr. Pender	Adv	"	
5.	Mr. BkV Subrahmanyam	"	"	

ORDER

This Bench is being apprised of the fact that the compliance of the settlement arrived at between the parties is in its final stage. The matter be listed on 23rd August, 2016. Learned Counsels are directed to ensure that the settlement is fully complied with.

Contd....

It has also been pointed out that two demand drafts of Rs.15.00 lakhs each, have been lying with the Bench Officer. These are required to be revalidated. The Bench Officer may return these to the respondents to be revalidated before the next date of hearing.

To come up on 23.8.2016.

Sd/-

(Ina Malhotra)

Member (Judicial)

Sd/-

(R.Varadnaranjan)

Member (Judicial)